

Central Administrative Tribunal Principal Bench: New Delhi

O.A. No. 2165/93

New Delhi this the 12th of September, 1994

Hon'ble Shri N.v. Krishnan, Vice Chairman (A)

Hon'ble Shri J.P. Sharma, Member (J)

Shri P.M. Jhangiani, Council of Scientific & Industrial Research, Anusandhan Bhawan, Rafi Marg, New Delhi. ... Applicant

Vs.

- Council of Scientific and Industrial Research, Anusandhan Bhawan, New Delhi.
- Shri Dilip Kumar, Joint Secretary (Admn.) Anusandhan Bhawan, Rafi Marg, New Delhi.
- 3. Deputy Secretary (CO),
 Councilof Scientific & Industrial Research
 Anusandhan Bhawan, Rafi Marg,
 New Delhi. ... Respondents

ORDER (Oral)

Hen'ble ShriN.V. Krishnan, VC (A)

We have heard the parties. The learned counsel for the applicant states that he approached the Tribunal when disciplinary proceedings were initiated. Now the proceedings are complete. Order has to be passed.

The applicant may, therefore, challenge the order whenever passed. The learned counsel seeks permission to withdraw OA with liberty to challenge that order when it is passed. Permission to withdraw OA is granted. OA is dismissed on the above terms.

(J.P. Sharma)
Member(J)

(N.v. Krishnan) Vice-Chairman (A)